GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 868

TO BE ANSWERED ON WEDNESDAY, THE 07TH FEBRUARY, 2018.

All India Judicial Services

868. DR. BHAGIRATH PRASAD: SHRI LAKHAN LAL SAHU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to set up an all India judicial service on the lines of IAS and IPS;
- (b) if so, the details thereof and the time by which the said service is likely to be set up along with the functions thereof;
- (c) if not, the reasons therefor;
- (d) whether this proposal is likely to help in bringing talent / merit and efficiency in judiciary; and
- (e) if so, the details thereof and the steps taken / likely to be taken in this regard?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

- (a) to (c): A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was recommended by the Committee of Secretaries in November, 2012. The proposal was discussed in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 wherein it was decided that the issue needed further deliberation and consideration. Views on the proposal were also sought from the State Governments and High Courts.
- (d) & (e): All India Judicial Service besides attracting some of the best talent in the country may also facilitate inclusion in judiciary of competent persons belonging to underprivileged, marginalised communities and women and also bring officers from other parts of the country having different cultural background and speaking language other than that of the State of allotment. However, keeping in view the divergence of opinion among the stakeholders on constitution of All India Judicial Service, the Government has undertaken the consultative process to arrive at a common ground.
